

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1577**

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

COMPENSATION SCHEME

1577. SHRI L.S. TEJASVI SURYA:

Will the Minister of HOME AFFAIRS Will pleased to state:

(a) the number of applications filed by the victims under the Compensation Scheme for Women Victims/Survivors of Sexual Assault/other Crimes-2018 in Karnataka;

(b) the total compensation paid to women victims from the Women Victims Compensation Fund in Karnataka since the implementation of the scheme in 2018; and

(c) whether the Government is considering to revise the lower and upper limits of compensation amounts respectively and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): In terms of “Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ Other Crimes - 2018”, applications for compensation are filed with State Legal Services Authority or District Legal Services Authority in the respective States/UTs. Information on total applications made in a State/UT (including Karnataka) and compensation paid under the Scheme is not maintained centrally.

(c) There is no such proposal under consideration. However, the above scheme has been circulated for implementation to all States and Union Territories. The said scheme contains the best practices of all similar schemes and prescribes the minimum requirements for compensation.
